

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 229 (ND) 2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
27.11.2017**

**NAME OF THE COMPANY: Devinder Kumar Ahluwalia & Anr Vs. M/s
Summit Aviation Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Sanjay Bhatt, Ms. Sunidhi Mittal, Advocates Mr. Anil Kohli, RP		
	For the Respondent:	Counsel for the Respondent Mr. Neeraj Bhatia, Ex-Director		

ORDER

Despite directions, Captain Girish Pandey, Director of SAR Aviation has not cooperated. Last opportunity is being granted to Captain Girish Pandey to be present in Court on 29th November, 2017, failing which recourse shall be taken through coercive steps to ensure his presence and cooperation.

The Department of DG CA, New Delhi, has also not cooperated as yet despite the undertaking given on the last date of hearing. None is present today on their behalf. Court Notice be issued to the Director General Civil Aviation, New Delhi, personally to ensure that all the data required by the Resolution Professional in respect of the business of the Corporate Debtor is provided by him since he has stepped into the shoes of the Ex Directors. Non-cooperation shall invite contempt proceedings.

It is also submitted by the RP that they were constrained to shift the assets of the Corporate Debtor, viz the Helicopter plying with Yeti Airways, on their asking to remove the Helicopter from their premises.

(Lekh Raj Singh)



Let an affidavit be filed by the RP. Affidavit also be given as to what are the documents required and what have been provided to him so far by the Corporate Debtors. Since the RP also has to keep the business of the Corporate Debtor in a running state, the hiring and charter of the helicopters be duly communicated to him and all assistance be made available for his assistance in this respect.

To come up on 29th November, 2017.



Sdr

(S. K. Mohapatra)
Member (T)



Ina

(Ina Malhotra)
Member (J)